

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P.(I.B) No. 608/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2019**

Name of the Company: Add Technologies(India) Ltd  
V/s  
Madhya Gujarat Vij Co Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DEVANSHI PANDYA on behalf of ANAL SHAH	ADVOCATE	MG VCL	
2.	M.A. Vyas I/B Love.S.Modi	Advocate	Petitioners	

**ORDER**

The parties are represented through learned counsels.

The Learned Lawyer on behalf of the Respondent appeared by filing Vakalatnama and requesting time to file reply.

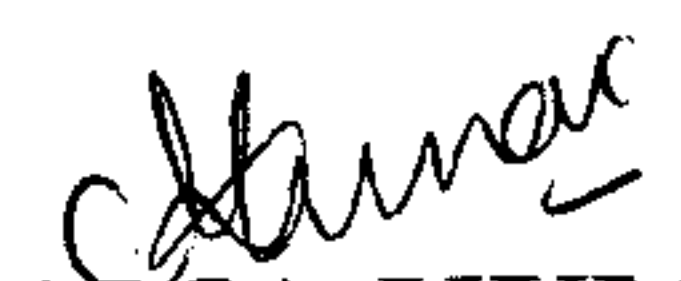
The prayer is allowed.

Two weeks' time is granted to file reply by serving an advance copy to the other side.

List the matter on 06.11.2019

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER TECHNICAL

Dated this the 11th day of October, 2019

  
**MANORAMA KUMARI**  
MEMBER JUDICIAL